

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
27-05-2024 AT 10:30 AM**

CP (IB) No. 39/7/HDB/ 2023

AND

IA (IBC) 1336/2023 & IA (IBC) 633/2024 in CP (IB) No. 39/7/HDB/ 2023

u/s. 7 of IBC, 2016

IN THE MATTER OF:

Indian Renewable Energy

Development Agency Limited (IREDA)

...Financial Creditor

AND

M/s. Vamshi Rubber Limited

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

CP (IB) No. 39/7/HDB/ 2023

Learned Counsel Mr Amir Bavani, for Financial Creditor present physically.

Learned Counsel for the Corporate Debtor present physically.

At request of the learned counsel for the Corporate Debtor, matter adjourned to 28.05.2024 as a last chance.

IA (IBC) 1336/2023

Learned Counsel Mr Amir Bavani, for respondent present physically.

For hearing, matter adjourned to 28.05.2024 as a last chance.

IA (IBC) 633/2024

Learned Counsel Mr Amir Bavani, for respondent present physically.

For hearing, matter adjourned to 28.05.2024 as a last chance.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)